

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

ALLAHABAD THIS THE 17th DAY OF OCTOBER 1997.

Original Application no. 858 of 1996.

Hon'ble Dr. R.K. Saxena, Judicial Member
Hon'ble Mr. D.S. Bawena, Administrative Member.

Krishan Pal, S/o Shiv Shiv Charan, r/o Eklauta Post Deauria,
Distt. Meerut.

.... Applicant.

C/A Shri V.K. Goel

Versus

1. Union of India through Secretary, Agriculture Krishi Bahwan, New Delhi.
2. Indian Counsel of Agriculture Research Krishi Bhawan through its Director Library Avenue, New Delhi.
3. Central potato Research Institute Simla Himanchal Pradesh through its director.
4. Central potato Research Station, Modipuram Meerut through its Scientist Incharge.

... Respondents.

C/R Shri J.N. Tiwari
Shri N.P. Singh.

ORDER (Oral)

Hon'ble Dr. R.K. Saxena, Member-J.

This petition was filed by one Shri Krishan Pal with relief that the regularisation dated 04.03.96 be quashed the respondents be restrained from filling up 11 regular vacancies on group 'D' posts; direction to the respondents

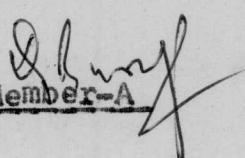
to consider the case of regularisation of services of the applicant, ^{and} further direction to the respondents that the applicant be treated as casual labour with temporary status. This case was pending disposal. The respondents were issued notices and CA was filed. When it was at the stage of completion of pleadings, Shri C.B. Gupta had filed vakalatnama and moved Misc. Appl. no. 3248/97 with the prayer that the applicant be permitted to withdraw the case. The application could not be disposed of because the locus standie of Shri C.B. Gupta had come indispute. The reason was that without obtaining the consent of the previous counsel namely Shri V.K. Goel, the vakalatnama was filed and M.A. 3248/97 moved. He was directed to obtain consent and then to press M.A. Shri C.B. Gupta is present today but he could not obtain the consent of Sri V.K. Goel. In view of these facts, Sri C.B. Gupta can not be allowed to appear on behalf of the applicant.

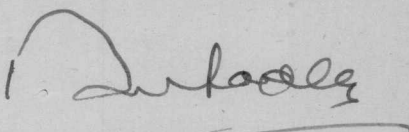
2. Shri S.K. Mishra, brief holder of Shri V.K. Goel is present today and he has filed brief in this case. Let it be taken on record. Sri N.P. Singh, appears on behalf of the respondents.

3. Shri S.K. Mishra, brief-holder of this case submits that the applicant wants to withdraw the case. He has shown the telegram which was sent by the applicant to Shri V.K. Goel to that effect. Shri N.P. Singh, learned counsel for the respondents also informs that he has received message from the respondents that the applicant had moved the department to withdraw the case. In these circumstances, it ^{emerges} ~~immeges~~

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that the prayer for withdrawl of the case on behalf of the applicant ^{is} genuine one. The applicant is permitted to withdraw the case and the case stands dismissed as withdrawn. Misc. Appl. no. 3248/97 has also disposed of accordingly.


Member-A


Member-J

/pc/